

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI VIKRAMJIT SINGH SAHNEY: Sir, I am concluding. वे BSF में जाएंगे या CISF में जाएंगे। हमें उनको कोई plan 'B' देना चाहिए। हम उनको इस तरह से खाली सड़क पर नहीं छोड़ सकते। हम सबको मिलकर इसका कोई समाधान ढूंढ़ना चाहिए। अगर कोई बजट की problem है तो इसको भी दूर करना चाहिए। Lastly, MSME के लिए, यह बहुत अच्छी बात है कि मुद्रा लोन को 10 लाख रुपए से बढ़ाकर 20 लाख रुपए किया है, लेकिन मुद्रा लोन मिलता नहीं है, यह सिर्फ कागज पर है। मैंने पंजाब में देखा है कि वास्तविक रूप से जो बेरोजगार बच्चे हैं या जिन्होंने ITI किया है, उनको बिना collateral के बैंक लोन नहीं दे रहे हैं। इसके बारे में survey होना चाहिए। यह जो credit guarantee scheme है, मुझे उम्मीद है कि stress period में ये banks खड़े रहेंगे। दो बातें हैं, 12 industrial park National Industrial Corridor Development Programme के तहत बनाए जाएंगे, मैं Finance Minister से दरखास्त करता हूँ कि एक बड़ा industrial park लुधियाना या जालंधर में बनाया जाए और Food, fuel, fertilizer subsidy को कम न किया जाए, क्योंकि उसमें 26 परसेंट की कटौती है। सेमीकंडक्टर लैब के लिए 7,000 crore रखा है, लेकिन SCL, Mohali में यह already approve हो चुका है। मेरी रिक्वेस्ट है कि उसको implement किया जाए।

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI VIKRAMJIT SINGH SAHNEY: Last, Sir, e-commerce जो export hub बन रहे हैं, यह MSME artisan बहुत अच्छी बात है। पंजाब में भी एक e-commerce export hub बनाया जाए। आखिर में, मैं कहना चाहता हूँ-

*"हो गई है पीर पर्वत-सी पिघलनी चाहिए,
इस हिमालय से, कोई गंगा निकलनी चाहिए।"
जय हिन्द।*

MR. DEPUTY CHAIRMAN: Thank you, Vikramjit Singh Sahneyji. Shri Dorjee Tshering Lepcha, maiden speech, not present. Shri G.C. Chandrashekhar, not present. Now, message from Lok Sabha.

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, I rise to report that the Lok Sabha at its sitting held on Friday, 26th July, 2024, adopted the following motion:-

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the Members of each House in accordance with the system of proportional representation by means of single transferrable vote;

That the functions of the Joint Committee shall be-

(i) to examine the composition and character of all existing "committees" (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred) and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee:

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

GENERAL DISCUSSION

[#]The Union Budget, 2024-25 - *Contd.*

[#] Discussed together.